

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.2961
TO BE ANSWERED ON 03.08.2018

APPOINTMENT OF PROTECTION OFFICERS

2961. DR. SHRIKANT EKNATH SHINDE:
DR. PRITAM GOPINATH MUNDE:
SHRI SHRIRANG APPA BARNE:
SHRI VINAYAK BHOURAO RAUT:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether sufficient number of Protection Officers (POs) with independent charge under the Protection of Women from Domestic Violence Act, 2005 have not been appointed by the State Governments and UT Administrations to prevent violence against women and ensure protection of the rights of women;
- (b) if so, the facts thereof along with the reasons therefor;
- (c) whether the Government has requested the States/UTs to provide immediate protection and relief to women facing violence within families and if so, the reaction of the States/UTs thereon;
- (d) whether there is a need to translate Form IV of the Act which enumerates the rights of the women, into local languages and if so, the action taken by the Government thereon; and
- (e) whether the Government has requested the States/UTs to allocate separate budget for the smooth functioning of POs, providing support to survivors, capacity building for staff and for generating awareness and if so, the reaction of the States/UTs thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b): As informed by the State/UT Governments, all State Governments have appointed Protection Officers. In most of the States/UTs, the duty of protection officer has been given as additional charge to existing State functionaries.
- (c) to (e): The Act obligates the protection officer to provide immediate protection through police and other relief to aggrieved women through service providers. All the State

Governments/UT Administrations are responsible for implementation of the Protection of Women from Domestic Violence Act (PWDVA), 2005. Recently, all State Governments/UT Administration have been requested to allocate separate budget for smooth functioning of Protection Officers (PO), providing support to survivors, training capacity building of Police, Judiciary, Medical Officer, service providers and for creating mass awareness around the Act. The Ministry has also requested to provide Form IV in local languages so that aggrieved women understand their rights in a simplified manner.
